## THE DELEGATED LEGISLATION PROVISIONS (AMENDMENT) ACT, 2004

Ny fisika sao atao ny kaodim-paositra ny fivondronin'i Malay (ao mampiasi pro-Nordan no ben'ny tanàna mandritry ny taona 2008–2014). Ilay kaominina dia mandritry ny taona 2014–2014. Ilay kaominina dia mpikambana amin'ny taona mandritry ny taona 2014. Ilay kaominina dia mpikambana amin'ny taona amin'ny kaominina amin'ny kaominina amin'ny kaominina amin'ny kaominina amin'ny kaominina amin'ny kaominina amin'ny taona

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No. 4 of 2005

[11th January, 2005.]

An Act amend certain Acts to implement the recommendations of the Committees on Subordinate Legislation regarding publication and laying of rules and other delegated legislation.

Be it enacted by Parliament in the Fifty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Delegated Legislation Provisions (Amendment) Act, 2004.

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2. The enactments specified in the Schedule are hereby amended to the extent and in the manner mentioned in the third column thereof.

Amendment of certain enactments.

## THE SCHEDULE

(See section 2)

Sl. Short title No.		Amendments	
1. The Punjab Laws Act, 1872 (4 of 1872)	Section 50A sha thereof, and after	ll be re-numbered as	sub-section (1) re-numbered,
प्रमाणिक विशेष के पूर्व कर जा राज्य क्या और पार्ट के विश्व के अपने के किया है। इस कुछ का जा जा पार्ट के कार्य के कार्य के किया के किया है। जो जिसका का जिस पुरुष के के किया के किया किया की की किया है।	under this Act s	ule made by the Sta hall be laid, as soon re the State Legislat	as may be after
2. The Central Provinces Laws Act, 1875 (20 of 1875)	thereof, and after	be re-numbered as sub-section (1) as s section shall be inserted.	o re-numbered,
	under this Act s	ule made by the Sta shall be laid, as soon re the State Legislat	as may be affer

Delegated Legislation Provisions (Amenament)					
Sl. Sho	rt title	Amendments			
3. The Ou (18 of	dh Laws Act, 1876 1876)	Section 40 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—			
		"(2) Every rule made by the State Government under section 39 shall be laid, as soon as may be after it is made, before the State Legislature.".			
	lian Treasure-trove 78 (6 of 1878)	Section 19 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—			
		"(2) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".			
	orthern India Ferries 78 (17 of 1878)	Section 12 shall be re-numbered as sub-section (1) thereof, and—			
		(a) in sub-section (1) as so re-numbered, for the words "make rules", the words ", by notifica- tion in the Official Gazette, make rules" shall be substituted;			
		(b) after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—			
		"(2) Every rule made under this Act by the Commissioner of a division or the officer appointed by the State Government shall be laid, as soon as may be after it is made, before the State Legislature."			
The second secon	ckney-carriage Act, 14 of 1879)	Section 6 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—			
		"(2) Every rule made under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".			
	ostructions in ys Act, 1881 1881)	Section 8 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—			
		"(2) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in			

cessive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall S1. Amendments Short title No. thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.". The Land Improvement Section 10 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, Loans Act, 1883 the following sub-section shall be inserted, namely:-(19 of 1883) "(2) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.". In section 4, after sub-section (2), the following sub-The Agriculturists' Loans section shall be inserted, namely:-Act, 1884 (12 of 1884) "(3) Every rule made by the State Government or a Board of Revenue or a Financial Commissioner under this Act shall be laid, as soon as may be after it is made, before the State Legislature.". After section 24, the following section shall be 10. The Indian Tramways Act, 1886 (11 of 1886) inserted, namely:-"24A. (1) Every rule made by the Central Rules to be laid before Parliament Government under this Act shall be laid, as soon and State as may be after it is made, before each House of Legislature. Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule. (2) Every rule made by a State Government or a local authority or a promoter or a lessee under this Act shall be laid, as soon as may be after it is made. before the State Legislature.". 11. The Government Section 7 shall be re-numbered as sub-section (1) Management of Private thereof, and-Estates Act, 1892 (a) in sub-section (1) as so re-numbered, for the (10 of 1892) words "may make any rules", the words "may, by notification in the Official Gazette, make rules" shall be substituted:

(b) after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:

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"(2) Every rule made and every order issued by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature."

12. The Reformatory Schools Act, 1897 (8 of 1897) In section 26.—

- (a) in sub-sections (1) and (2), for the words "make rules", the words "make rules, by notification in the Official Gazette," shall be substituted;
- (b) after sub-section (2), the following sub-section shall be inserted, namely:—
  - "(3) Every rule made by the State Government or a Board of Management of a Reformatory School under this Act shall be laid, as soon as may be after it is made, before the State Legislature."

Section 16 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—

"(2) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

In section 74, after sub-section (3), the following subsection shall be inserted, namely:—

"(4) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

14. The Indian Post Office Act, 1898 (6 of 1898)

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13. The Lepers Act, 1898

(3 of 1898)

15. The Live-stock Importation Act, 1898 (9 of 1898) In section 4,—

- (a) in sub-section (1), for the words "State Government may make rules", the words "State Government may, by notification in the Official Gazette, make rules" shall be substituted;
- (b) after sub-section (1), the following sub-section shall be inserted, namely:—

"(IA) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

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16. The Indian Stamp Act, 1899 (2 of 1899)	In section 76, after sub-section (2), the following sub- section shall be inserted, namely:—
	"(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".
17. The Glanders and Farcy Act, 1899 (13 of 1899)	In section 14, after sub-section (3), the following sub- section shall be inserted, namely:—
	"(3A) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".
18. The Ancient Monuments	In section 23,—
Preservation Act, 1904 (7 of 1904)	(a) in sub-section (1), for the words "may make rules", the words "may, by notification in the Official Gazette, make rules" shall be substituted;
	(b) after sub-section (2), the following sub-section shall be inserted, namely:—
	"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."
19. The Dourine Act, 1910 (5 of 1910)	In section 14, after sub-section (3), the following sub- section shall be inserted, namely:—
	"(3A) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".
20. The Banaras Hindu University Act, 1915 (16 of 1915)	In section 19, after sub-section (3), the following sub- sections shall be inserted, namely:—
	"(4) Every Statute, Ordinance or Regulation made under this Act shall be published in the Official Gazette.
	(5) Every Statute, Ordinance or Regulation

made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period No.

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of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the Statute, Ordinance or Regulation or both Houses agree that the Statute, Ordinance or Regulation should not be made, the Statute, Ordinance or Regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance or Regulation."

- 21. The Inland Vessels Act, 1917 (1 of 1917)
- In section 74, after sub-section (3), the following subsection shall be inserted, namely:—
  - "(4) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

In section 31, after sub-section (3), the following sub-sections shall be inserted, namely:—

- "(4) Every Statute, Ordinance or Regulation made under this Act shall be published in the Official Gazette.
- (5) Every Statute, Ordinance or Regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the Statute, Ordinance or Regulation or both Houses agree that the Statute, Ordinance or Regulation should not be made, the Statute, Ordinance or Regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance or Regulation.".

22. The Aligarh Muslim University Act, 1920 (40 of 1920)

23. The Delhi University Act, 1922 (8 of 1922)

In section 32, after sub-section (3), the following sub-sections shall be inserted, namely:—

"(4) Every Statute, Ordinance or Regulation made under this Act shall be published in the Official Gazette.

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(5) Every Statute, Ordinance or Regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the Statute, Ordinance or Regulation or both Houses agree that the Statute, Ordinance or Regulation should not be made, the Statute, Ordinance or Regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance or Regulation.".

- 24. The Mussalman Wakf Act, 1923 (42 of 1923)
- In section 11, after sub-section (2), the following sub-section shall be inserted, namely:—
  - "(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".
- 25. The Indian Forest Act, 1927 (16 of 1927)

## In section 51,--

- (a) in sub-section (1), for the words "may make rules", the words "may, by notification in the Official Gazette, make rules" shall be substituted;
- (b) after sub-section (1), the following sub-section shall be inserted, namely:—
  - "(1A) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".
- 26. The Murshidabad Estate Administration Act, 1933 (23 of 1933)

## In section 28,-

- (a) in sub-section (I), for the words "make rules", the words "and by notification in the Official Gazette, make rules" shall be substituted;
- (b) after sub-section (2), the following sub-section shall be added at the end, namely:—
- "(3) Every rule made by the Board of Revenue under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".
- 27. The Sugar-cane Act, 1934 (15 of 1934)

Section 8 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered,

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the following sub-section shall be added at the end, namely:—

- "(2) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".
- 28. The Manoeuvres, Field Firing and Artillery Practice Act, 1938 (5 of 1938)
- Section 13 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—
  - "(2) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

29. The War Injuries
(Compensation Insurance)
Act, 1943 (23 of 1943)

In section 20, after sub-section (2), the following subsection shall be inserted, namely:—

"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

- 30. The Minimum Wages Act, 1948 (11 of 1948)
- Section 30A shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be inserted, namely:—
  - "(2) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

In section 6, after sub-section (2), the following subsection shall be added at the end, namely:—

"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or

31. The Reserve Bank (Transfer to Public Ownership) Act, 1948 (62 of 1948)

33 SI. Short title Amendments No. be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.". In section 17,-32. The Drugs (Control) Act, 1950 (26 of 1950) (a) in sub-section (1), for the words "may make rules", the words "may, by notification in the Official Gazette, make rules" shall be substituted; (b) after sub-section (2), the following sub-section shall be inserted, namely:---"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Perliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.". (a) In section 45, in sub-section (1), for the words 33. The Road Transport "the State Government", the words "the State Corporations Act, 1950 Government and by notification in the Official (64 of 1950) Cazette" shall be substituted; (b) after section 45, the following section shall be inserted, namely:-"45A. Every rule and every regulation made Every rule and regulation to be under this Act shall be laid, as soon as may be laid before State after it is made, before the State Legislature.". . Legislature. In section 9, after sub-section (2), the following sub-34. The Jallianwala Bagh National Memorial Act, section shall be inserted, namely:--1951 (25 of 1951) "(2A) Every rule made by the Central Govern-

ment under this Act shall be laid, as soon as may be after it is made, before each House of Parliament. while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall No.

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thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or amulment shall be without prejudice to the validity of anything previously done under that rule."

35. The Visva-Bharati Act, 1951 (29 of 1951)

In section 31, after sub-section (3), the following subsections shall be inserted, namely:—

- "(4) Every Statute, Ordinance or Regulation made under this Act shall be published in the Official Gazette.
- (5) Every Statute, Ordinance or Regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days, which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the Statute. Ordinance or Regulation or both Houses agree that the Statute, Ordinance or Regulation should not be made, the Statute, Ordinance or Regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance or Regulation.".

36. The Evacuee Interest (Separation) Act, 1951 (64 of 1951) In section 23, after sub-section (2), the following sub-section shall be added at the end, namely:—

"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

37. The Plantations Labour Act, 1951 (69 of 1951)

In section 43, after sub-section (3), the following sub-section shall be added at the end, namely:—

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"(4) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

 The Salaries and Allowances of Officers of Parliament Act, 1953 (20 of 1953) In section 11, for sub-section (2), the following sub-sections shall be substituted, namely:—

- "(2) Every rule made by the Central Government under this Act shall be published in the Official Gazette.
- (3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.".

 The Displaced Persons (Claims) Supplementary Act, 1954 (12 of 1954) Section 12 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be added at the end, namely:

"(2) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.".

40. The Transfer of Evacuee Deposits Act, 1954 (15 of 1954) In section 13, after sub-section, the following sub-section shall be added as the end, namely:—

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"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.".

41. The Delivery of Books and Newspapers (Public Libraries) Act, 1954 (27 of 1954)

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Section 8 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-section shall be added at the end, namely:—

"(2) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.".

42. The Prize Competitions
Act, 1955 (42 of 1955)

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genominal Medical Modern School (1966) Geographical School (1966) and the

In section 20, after sub-section (2), the following sub-section shall be added at the end, namely:—

"(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

43. The State Bank of Hyderabad Act, 1956 (79 of 1956)

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In section 41, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it S1. Short title Amendments
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is in session, for a total period of thirty days which may be comprised in one session of in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

 The Faridabad Development Corporation Act, 1956 (90 of 1956) In section 36, for sub-section (3), the following sub-section shall be substituted, namely:—

"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in. making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

45. The Indian Medical Council Act, 1956 (102 of 1956) In section 32, for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

46. The Coal Bearing Areas (Acquisition and

In section 27, for sub-section (3), the following sub-section shall be substituted, namely:—

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Development) Act, 1957 (20 of 1957)

"(3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.".

47. The Ancient Monuments and Archaeological Sites and Remains Act, 1958 (24 of 1958) In section 38, for sub-section (4), the following sub-section shall be substituted, namely:—

"(4) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.".

48. The Personal Injuries (Compensation Insurance) Act, 1963 (37 of 1963)

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In section 24, for the marginal heading, the following marginal heading shall be substituted, namely:—

49. The Jawaharlal Nehru University Act, 1966 (53 of 1966)

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"Every scheme and rule to be laid before Parliament.".

Section 18 shall-be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-sections shall be inserted, namely:—

- "(2) Every Statute, Ordinance or Regulation made under this Act shall be published in the Official Gazette.
- (3) Every Statute, Ordinance or Regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period

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of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the Statute, Ordinance or Regulation or both Houses agree that the Statute, Ordinance or Regulation should not be made, the Statute, Ordinance or Regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance or Regulation.".

- 50. The Insecticides Act, 1968 (46 of 1968)
- In section 37, after sub-section (2), the following sub-section shall be inserted, namely:-
- 51. The Contact Labour (Regulation and Abolition) Act, 1970 (37 of 1970)
- "(3) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

- 52. The Medical Termination of Pregnancy Act, 1971
- In section 35, after sub-section (3), the following sub-section shall be added at the end, namely:--
- (34 of 1971)
- "(4) Every rule made by the State Government under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

53. The North-Eastern Hill University Act, 1973 (24 of 1973)

In section 7, after sub-section (2), the following sub-section shall be inserted, namely:-

"(2A) Every regulation made by the State Govemment under this Act shall be laid, as soon as may be after it is made, before the State Legislature.".

Section 27 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-sections shall be inserted, namely:-

- "(2) Every Statute, Ordinance or Regulation made under this Act shall be published in the Official Gazette.
- (3) Every Statute, Ordinance or Regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the Statute, Ordinance or Regulation or both Houses agree that the Statute, Ordinance or Regulation should not be made, the

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54. The University of Hyderabad Act, 1974 (39 of 1974) Statute, Ordinance or Regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance or Regulation.".

Section 27 shall be re-numbered as sub-section (1) thereof, and after sub-section (1) as so re-numbered, the following sub-sections shall be inserted, namely:—

- "(2) Every Statute, Ordinance or Regulation made under this Act shall be published in the Official Gazette.
- (3) Every Statute, Ordinance or Regulation made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the Statute, Ordinance or Regulation or both Houses agree that the Statute, Ordinance or Regulation should not be made, the Statute, Ordinance or Regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that Statute, Ordinance or Regulation.".